

No. 2020/2PM-Pkg(COVID-19)/ 4776 - 4975

From

Additional Chief Secretary to Govt. of Haryana  
Health Department

To

1. All the Heads of Departments in Haryana
2. The Commissioners Ambala, Hisar, Rohtak and Gurugram Division
3. All the Deputy Commissioners in Haryana
4. All the Sub-Division Officers (Civil) in Haryana
5. All the Civil Surgeons of the State
6. Directors of designated COVID Hospitals in Haryana

**Dated: 20.04.2020**

**Subject: Mode of payment for treatment of COVID-19 patients in COVID Hospitals of Haryana.**

Sir/Madam

I have been directed to invite your attention to the subject mentioned above and Govt. Notification No. 2020/2PM-Pkg(COVID-19)/3567-3766 dated 23.03.2020, regarding fixation of package rates of COVID-19 treatment in Private Medical Colleges and Hospitals of Haryana and to state the mode of payment for treatment of COVID-19 patients at private COVID-19 hospitals. The patients/suspects of COVID-19 are categorised into 4 categories and mode of payment for each of the categories is given below:

**1. Govt. Employees, Pensioners and their dependents-**

The Govt. Employees, Pensioners and their dependents would avail treatment as per the State Government's existing Reimbursement/ Cashless/ Empanelment policies, as the case may be.

**2. Persons having Govt./Private health insurance-**

The Persons having health insurance would avail treatment as per the terms & conditions of the individual policy.

**3. Beneficiaries of Ayushman Bharat (AB) Scheme-**

The beneficiaries of AB scheme would avail treatment on cashless basis, as per the existing AB Scheme.

The COVID hospital shall charge as per the existing AB scheme and submit bills directly to Ayushman Bharat, Haryana.

**4. Persons, which do not come under all the above 3 categories-**

Such persons i.e. Patients/Suspects approaching Govt. Health facilities and then referred to COVID-19 hospitals (Government/Private), which do not fit in all 3 above mentioned categories, would avail treatment on cashless basis.

The COVID-19 hospital shall charge as per the rates of Ayushman Bharat scheme and submit bills against the provided treatment to the concerned Civil

Surgeon (from where the patient has been referred) and private COVID-19 hospitals shall not charge anything from the patients of this category.

The bills submitted by private hospitals would be verified by a committee under chairmanship of Civil Surgeon consisting of Deputy Civil Surgeon (NHM), District Nodal Officer for COVID-19 and Account Officer, as per the package rates approved by State Govt. vide Notification No. 2020/2PM-Pkg(COVID-19)3567-3766 dated 23.03.2020. The payment shall be made to concerned private COVID-19 hospital at district level only.

The funds for making payments to COVID hospitals would be released by O/o NHM Haryana to all the Civil Surgeons of State.

*20.4.2020*

**Director General Health Services  
for: Additional Chief Secretary to Government  
Haryana, Health Department**

**Endst. No. 2020/2PM-Pkg(COVID-19)/ 4976- 82. Dated: 20.04.2020**

A copy is forwarded to the following for kind information and necessary action:

1. Chief Secretary to Government of Haryana.
2. Additional Chief Secretary to Government of Haryana, Department of Medical Education & Research.
3. Additional Chief Secretary to Government of Haryana, Health Department.
4. Principal Secretary to Hon'ble Chief Minister, Haryana.
5. MD, NHM.
6. PS to Hon'ble Health Minister, Haryana.
7. Additional Secretary Health.

*20.4.2020*

**Director General Health Services  
for: Additional Chief Secretary to Government  
Haryana, Health Department**